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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.NO.472 of 2010
Cuttack this the 12th day of February, 2013

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R. C. MISRA, MEMBER (A)**

Prakash Chandra Mohanty,
aged about 71 years,
S/o. Late Christo Chandra Mohanty,
A retired Driver of
Ministry of Home Affairs of Govt. of India,
Resident of At-Nuasahi,
3rd Line, Po/P.S.-Jeypore,
Dist-Koraput.

.....Applicant
(Advocate: Sri K. Panigrahi)

VERSUS

Union of India Represented through

1. The Secretary,
Ministry of Home Affairs of Govt. of India,
Department of Internal Security,
Rehabilitation Division,
Jaisalmir House,
Mansingh Road,
New Delhi-110001.
2. The Under Secretary,
to the Ministry of Home Affairs of Govt. of India,
Rehabilitation-D.N.K. Sub-Cell,
(Rehabilitation Division),
Jaisalmir House,
Mansingh Road,
New Delhi-110001.

..... Respondents
(Advocate: Sri B.K. Mohapatra)

[Handwritten signatures]

ORDER(Oral)

MR.A.K.PATNAIK, MEMBER(J):

Heard Mr. K.Panigrahi, Ld. Counsel for the applicant, and Mr. B.K.Mohapatra, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Mr. Mohapatra, Ld. ACGSC, at the very outset, vehemently opposed the prayer of the applicant by stating that the case is grossly barred by limitation. However, Mr. Panigrahi, Ld. Counsel for the applicant brought to our notice that vide Annexure-A/13 dated 05.04.2009 the applicant has made representation to Respondent Nos. 1 and 2 ventilating his grievance and when he did not get response, he made another representation vide Annexure-A/14 on 07.01.2010 by way of reminder.

3. Mr. Mohapatra, Ld. ACGSC, has no serious objection if any direction is issued to Respondent Nos. 1 and 2 to consider the representation, if it is so pending.

4. In view of the above, without entering into the merit of this case, we dispose of this O.A. at the stage of admission by directing Respondent Nos.1 and 2, to consider the representation (if it is still pending) and dispose of the same by way of a reasoned and speaking

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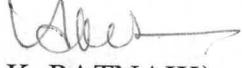
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order and communicate the result thereof to the applicant within three months from the date of receipt of this order.

5. Let copy of this order along with paper book be transmitted to Respondent Nos. 1 and 2 at the cost of the applicant for which Mr. Panigrahi, Ld. Counsel for the applicant, undertakes to file postal requisites by 15.02.2013.

6. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.


(R.C. MISRA)
MEMBER(A)


(A.K. PATNAIK)
MEMBER(J)

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